

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 4050  
TO BE ANSWERED ON 27<sup>TH</sup> MARCH, 2017**

**Admission to Students of the EWS**

4050. SHRI KONAKALLA NARAYANA RAO:  
SHRI DUSHYANT CHAUTALA:  
SHRI PREM DAS RAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether anyone has been benefited by the section 12(1)(c) of Right of Children to Free and Compulsory Education Act, 2010 and if so, the statistics of the students benefited, number of schools implemented the said Act and the expenditure incurred thereon during the last three years and the current year, State/ UT-wise;

(b) whether it is a fact that the number of admissions under the said Act is less than the mandatory level prescribed thereunder and if so, the details thereof;

(c) the steps taken/proposed to be taken by the Government to improve enrolment of students from Economically Weaker Section (EWS) and disadvantaged groups of the society; and

(d) whether the Government has also instructed the States to maintain registry on the number of seats provided under the said Act to the children belonging to the EWS category and if so, the details and the compliance thereof, State/UT-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a) and (b): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood private unaided schools in Class I or below to the extent of at least 25 percent of the strength of that class.

The Sarva Shiksha Abhiyan (SSA) is a flagship programme of the Central Government through which State Governments and Union Territories are financially assisted for universalization of elementary education. The SSA Framework has been amended with effect from 1<sup>st</sup> April, 2014 to assist the States/UTs towards reimbursement of costs incurred with respect to admissions under Section 12(1)(c) of the Act. The reimbursement is based on per child cost norms notified by the State/UT

concerned for classes I to VIII. The reimbursement has started from 2015-16 onwards. State-wise data regarding number of seats kept reserved for admission of economically weaker sections under RTE Act is not maintained Centrally. State-wise details of amount approved by the Ministry of Human Resource Development under SSA for reimbursement under Section 12(1)(c) as per its norms during 2015-16 & 2016-17 is at Annexure.

(c) & (d): Education is in the Concurrent List and majority of the schools are under the purview of State governments and it is primarily for the States to take appropriate action for implementation of RTE Act. However, all issues pertaining to effective implementation of the RTE Act, 2009 are discussed during review meetings, workshops and Project Approval Boards of SSA. Additionally, Joint Review Missions regularly visit States to monitor the work being done under SSA including the issue of admission of children from economically weaker sections.

Further, the RTE Act, 2009 also mandates under Section 8 that the appropriate government shall provide free and compulsory elementary education to every child and will ensure availability of a neighbourhood school. As the appropriate government is duty bound under RTE Act to accommodate all children in its school, there is no fixed number of seats in government schools.

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## ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) and (b) OF LOK SABHA UNSTARRED QUESTION NO. 4050, ASKED BY SHRI KONAKALLA NARAYANA RAO, SHRI DUSHYANT CHAUTALA AND SHRI PREM DAS RAI TO BE ANSWERED ON 27.03.2017 REGARDING “ADMISSION TO STUDENTS OF THE EWS”

Funds approved to States for reimbursement under Section 12(1)(c) of the RTE Act

(Rs. in lakh)

Sl. No.	State	Amount approved for reimbursement under Section 12(1)(c) of the RTE Act	
		2015-16	2016-17
1	Chhattisgarh	3064.690	3133.28
2	Delhi	-	3481.95
3	Gujarat	1303.300	5406.18
4	Karnataka	12355.156	16549.75
5	Madhya Pradesh	-	9707.77
6	Maharashtra	-	2469.99
7	Odisha	15.115	88.34
8	Rajasthan	4171.210	8292.50
9	Tamil Nadu	-	18.62
10	Uttar Pradesh	5.262	121.50
11	Uttarakhand	4150.838	-
<b>Total</b>		<b>25065.571</b>	<b>49269.88</b>

Source: AWP&B Minutes, SSA